

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4747
ANSWERED ON:23.04.2010
ALLOCATION OF FUNDS UNDER JNNURM
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there is any year-wise allocation of funds under the Jawaharlal Nehru national Urban Renewable Mission (JNNURM);
- (b) if so, the allocation made under the JNNURM to the State Government since its inception, year-wise and State-wise;
- (c) if not, the criteria/norms adopted for allocation of funds under the JNNURM;
- (d) whether as against the provision of Rs. 586.06 crore, the Union Government has released only Rs. 28.45 crore to the Government of Gujarat under JNNURM for the year 2007-08;
- (e) if so, the main reasons therefor; and
- (f) the time by which the remaining amount is likely to be released to be Government of Gujarat?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Planning Commission has made indicative allocation under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission(JNNURM) for all the States for the complete Mission period i.e. 2005-2012. In addition, the Planning Commission vide its O.M. dated 24.12.2008 made additional allocation of Rs. 100 crore for million plus cities & capital cities and Rs. 50 crore for the remaining cities. Year-wise indicative allocation State-wise separately for UIG components of JNNURM has been made by the Planning Commission for the year 2007-08 only. Details of allocation made under UIG of JNNURM State-wise is annexed.

(c): The criteria/norms for allocation for UIG is based on urban population of Mission cities.

(d) & (e): No, Madam. The allocation for the year 2007-08 under UIG of JNNURM for the State of Gujarat is Rs. 228.67 crore and Rs. 245.63 crore has been released for the State of Gujarat during the year 2007-08.

(f): As per guidelines under JNNURM, the first installment of 25% will be released on signing of Memorandum of Agreement by the State Government/ULB/Para-Statal for implementation of JNNURM projects. The balance amount of assistance shall be released as far as possible in three installments upon receipt of Utilisation Certificates to the extent of 70% of the grants (Central & State) and subject to achievement of milestones agreed for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the Memorandum of Agreement.